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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

R.A. 198 of 2004 and  
M.A. No.1532/2004 In  
Original Application No.1506 of 2003

New Delhi, this the 3rd day of August 2004

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)  
HON'BLE MR.S.A. SINGH, MEMBER (A)

M. Venekataraman  
S/o Shri R.V. Mahadevan  
General Manager (Retd.)  
Indian Ordnance Factory Service,  
R/o 792, Pocket-E,  
Mayur Vihar Phase-II,  
Delhi-110 092.

.. Review Applicant

Versus

1. Union of India  
Through Secretary,  
Department of Defence Production,  
and Supplies,  
Ministry of Defence,  
Government of India,  
South Block,  
New Delhi-110 001.
2. Chairman & Director General,  
Ordnance Factories,  
Ordnance Factory Board,  
10-A, Shaheed Khudi Ram Bose Road,  
Calcutta-700 001.
3. Chairman,  
Union Public Service Commission,  
Dholpur House, Shahjahan Road,  
New Delhi.
4. Shri G. Gopa Kumar,  
'SHARANYA' Temple Road,  
Sasthamangalam, Trivendrum,  
Kerala. .... Respondents

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

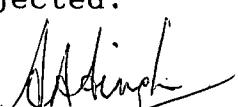
The present RA No.198 of 2004 has been filed by the applicant for review of the order passed in OA No.1506 of 2003 on 16.4.2004.

2. By filing the present RA, the applicant wants to re-argue the whole case again, which is not permissible. While delivering the judgment, the review applicant was duly

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heard as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed. MA No. 1532/2004 is also rejected.

  
(S.A. SINGH)  
MEMBER (A)

  
KULDIP SINGH )  
MEMBER (J)

'Rakesh'